(d) if so, the people found involved in the construction of so small LIG residential units?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir. Delhi Development Authority (DDA) has informed that as on 04.12.2015, nearly 8,500 allottees, who were allotted flats under Housing Scheme-2014, have surrendered their flats.

- (b) DDA has informed that in majority of cases, the allottees have not provided any specific reasons for surrender. However, some of the reasons, as reported, are as follows:
 - (i) Allottees did not like the location/area of the allotted flats.
 - (ii) Allottees did not find the built up area of allotted flats sufficient.

DDA offers the allotment of the surrendered flats to the waitlisted registrants as per the terms and conditions of the Housing Scheme, 2014. After the allotment is made to the waitlisted registrants, the remaining surrendered flats are disposed of by launching a new housing scheme.

(c) and (d) DDA has informed that the authority decided to convert a large number of flats, which were to be built for EWS category, to LIG residential units in the Housing Scheme-2014, as these flats were in conformity with IS8888 for Low Income Housing in urban areas and keeping in view the cost of the flats.

Lease rights to allottees under 20 - point programme

- 1410. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government has granted perpetual lease rights to the allottees and subsequent purchaser of residential plots distributed under 20-Point Programme in Delhi;
- (b) whether the process of granting perpetual lease rights to the subsequent purchaser of residential plots has been completed;
- (c) if so, the details thereof and if not, the reasons therefor and by which date the said process will be completed; and
- (d) the reasons for Municipal Corporations of Delhi not sanctioning building plans of residential plots distributed under 20-Point Programme and owned by subsequent purchaser measuring less than 100 sq. meter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Revenue Department of Government of National Capital Territory of Delhi (GNCTD) has informed that they have not granted perpetual lease rights to the allottees and subsequent purchasers of residential plots distributed under 20-Point Programme in Delhi.

- (c) Revenue Department of GNCTD has informed that District South has received nearly 360 such applications. The Deputy Commissioner of the concerned district scrutinizes the applications for eligibility and grants perpetual lease rights to the eligible applicants.
- (d) Municipal Corporations of Delhi (MCDs) have informed that they consider building plan applications of all residential plots in areas under their jurisdiction for sanction, which are in conformity with the Building Bye Laws, 1983/ Master Plan for Delhi-2021/Delhi Municipal Corporation Act, 1957. This requires layout plan to be approved by the Competent Authority before building plans are approved by the Corporation. Revenue Department of GNCTD needs to submit the proposal for such approval to the Competent Authority.

Funds to states for purchase of buses under JnNURM

1411.Dr. CHANDAN MITRA:

SHRI D. KUPENDRA REDDY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government had provided funds to States for purchase of buses under Jawaharlal Nehru National Urban Renewal Mission in 2013-14;
- (b) if so, the details thereof and funds allocated/utilized/lying unspent so far along with the details of buses purchased, State-wise including Madhya Pradesh, Karnataka and West Bengal; and
- (c) the steps taken by Government to withdraw unspent funds with interest from States in order to avoid any chances of misappropriation of such funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir.

(b) During 2013-14, Additional Central Assistance (ACA) of ₹ 4508.73 lakh was provided/ released as 2nd/3rd instalments to 6 States. State-wise details of funds released including Madhya Pradesh, Karnataka and West Bengal during 2013-14 is given in the statement-I (See below). State-wise details of buses purchased by the State Governments as per information furnished by them during 2013-14, is given in the Statement-II (See below).